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CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER

9/11/1987

Mr. K.K. Shah for the applicant present. The matter may be posted in April, 1988. In the meantime, the respondent may settle the claim on the basis of the extent rules and the applicant may decide after he has any cause ^{left} to persue.

Phiroji

(P H Trivedi)
Vice Chairman

JM

(P M Joshi)
Judicial Member

pm;

W
O.A./272/87

CORAM : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.D.K.Agrawal : Judicial Member

25/10/1990

Mr.K.K.Shah the learned advocate for the
Mr.T.H.Sompura
petitioner ~~xx~~ has filed a leave note. ~~Mr.P.M.Raval~~ learned
advocate for the respondents present. The case may be adjourned.
Registry to post the case accordingly.

D.K.Agrawal
(D.K.Agrawal)
Judicial Member

P.H.Trivedi
(P.H.Trivedi)
Vice Chairman

AIT

O.A./272/87

WY

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. J.P. Sharma : Judicial Member

4/12/1990

Miss.Varsha Rao on behalf of Mr.K.K.Shah, learned advocate for the petitioner states that the application may be withdrawn. Allowed to be withdrawn. But an application for withdrawal may be submitted during the course of the day. The case is disposed of as withdrawn.



(J.P.Sharma)
Judicial Member



(P.H.Trivedi)
Vice Chairman

a.a.b.